NATIONAL COMPANY LAW TRIBUNAL
KOCHI BENCH

CORAM: SHRI SHYAM BABU GAUTAM **TMT. T.KRISHNA VALLI**
HON'BLE MEMBER (TECHNICAL) **HON'BLE MEMBER (JUDICIAL)**

PETITION No./IA No.	IA(IBC)/92/KOB/2024 in IBA/38/KOB/2019
SECTION	SEC 60(5) IBC R/W NCLT RULE 32
NAME OF PARTIES	VINOD BALACHANDRAN (LIQUIDATOR) IN THE MATTER OF M/S ALBANNA ENGINEERING (INDIA) PVT LTD V/S DEPUTY COMMISSIONER STATE GOODS SERVICES TAX DEPARTMENT
PETITIONERS ADVOCATE/ PROFESSIONAL	K.B ARUNKUMAR
RESPONDENTS ADVOCATE/ PROFESSIONAL	ARUN CHANDY (GP)

23 April 2024

O R D E R

IA(IBC)/92/KOB/2024 in IBA/38/KOB/2019

Learned Liquidator, Mr. Vinod Balachandran is physically present in Court. Learned Government Pleader, Mr. Arun Chandy appears on behalf of the Respondent through virtual mode. Learned Counsel, Mr. K B Arun Kumar appears physically on behalf of the Liquidator and states across the bar that he has instructions not to press the present IA and seeks liberty to withdraw the said IA. Accordingly, liberty is granted.

With the aforesaid observations, the IA(IBC)/92/KOB/2024 is **dismissed as withdrawn.**

IA(IBC)331/KOB/2022 in IBA/38/KOB/2019

This is an IA bearing No. 331/KOB/2022 filed by the Liquidator under Section 33(5) of IBC, 2016 seeking leave of this Tribunal to file appeal before the Appellate authority under KVAT Act/Rules against Annexure-1 Order of the Deputy Commissioner (Appeals), Department of Commercial Taxes, Ernakulam. Permission is granted. Liquidator is permitted to file appeal as prayed for under the prayer clause of the present IA.

Accordingly, this IA(IBC)/331/KOB/2022 is **allowed and disposed of.**

Sd /- **Sd /-**

SHYAM BABU GAUTAM **T.KRISHNA VALLI**
MEMBER (TECHNICAL) **MEMBER (JUDICIAL)**